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Title: Need to provide adequate compensation to flood affected victims of Idukki district of Kerala.

ADV. DEAN KURIAKOSE (IDUKKI): Idukki is one of the most affected districts of recent floods in Kerala. But the State Government was helpless and they failed to provide adequate assistance to the public. Thousands of households and livelihoods were lost. The loss figures are incomprehensible. However, the State has failed to provide any kind of compensation. In many cases, compensation has allegedly been paid on political leaning. Damage figures are countless. Partially homeless is still dwelling in their ruined houses. An important issue is suicide of farmers who are suffering on account of sequestration process. The process of confiscation must be frozen with immediate effect.

Now, another monsoon is knocking at the door of Kerala. Therefore, the Government should take adequate steps before any further loss. I urge upon the Central Government to appoint another fact-finding team to recalculate the damage and provide equal compensation to the victims.

HON. SPEAKER: Dr. Shashi Tharoor – Not present.

Dr. Shrikant Eknath Shinde – Not present.